

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 1960 Of 2012**

[Arising out of OIO No. 118-CE/PKL/CCE/ADJ/2012, dated 30.03.2012 passed by the Commissioner of Central Excise, New Delhi]

**Harinder Singh Negi**

Executive Finance & Central Excise  
Bch electric Limited

**: Appellant (s)**

Vs

**Commissioner of Central Excise, Delhi-IV : Respondent (s)**

New CGO Complex, Nh-iv, Faridabad-121001 (Haryana)

APPEARANCE:

Ms. Nidhi Dhamija, CA, Shri Sumesh, Advocate for the Appellant  
Shri Manoj Nayyer, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60078/2023**

Date of Hearing:06.03.2023

Date of Decision:06.03.2023

**Per : S. S. GARG**

Ld. Chartered Accountant/Counsel for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificates i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Ld. Chartered Accountant/Counsel, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.